

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR No. 2718 of 2013

Dated : 2nd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

VRL Logistics Ltd.

... Appellant(s)

Versus

Hubli Electricity Supply Co. Ltd. & Anr.

....Respondent(s)

**Counsel for the Appellant(s) : Mr. Ranvir Singh
Ms. Shruti Singh**

ORDER

We are not convinced with the grounds on the basis of which the Appeal has been filed especially when the learned counsel for the Applicant says that the Appeal is being filed against both the Orders.

Any way, the learned counsel for the Applicant seeks some time to get instructions in the matter.

Post the matter on **30.01.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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